

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3284
ANSWERED ON:01.08.2014
ADOPTION OF CHILDREN
Singh Shri Bharat

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has directed the States to check the illegal activities of child adoption;
- (b) If so, the details thereof;
- (c) whether the scenario of child adoption in the country has not been upto the mark/satisfactory in the past;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective steps taken/being taken by the Government in this regard?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a) & (b): Yes Madam. Government has requested the State Governments from time to time for taking various steps to promote legal adoptions through recognized adoption agencies.
- (c) & (d): There has been no phenomenal increase in adoption figures over the last few years. On an average, around 5000 adoptions per year have been reported over the last four years. This can be attributed to delays at various levels in the adoption process.
- (e): In the process of the amendment of the Juvenile Justice (Care and Protection of Children) Act, 2000, various provisions have been included for simplifying the adoption process and minimizing the delays.